FINANCIAL EXPRESS

WEDNESDAY, JULY 28, 2021

Registered Office: 202, Sahajanand Shopping Center, Opp. Swaminarayan Mandir, Shahibaug, Ahmedabad- 380004, Gujarat CIN L64204GJ2006PLC048908 • Ph.: +91-79-25626470 Fax: +91-79-61400007 • Email: info@gtpl.net • Web.: www.gtpl.net

GTPL HATHWAY LIMITED

NFORMATION REGARDING (A) FIFTEENTH ANNUAL GENERAL MEETING AND (B) BOOK CLOSURE

The Fifteenth Annual General Meeting ("AGM") of the members of the Company will be held through Video Conferencing ("VC")/Other Audio-Visual Means ("OAVM") on Friday, August 27, 2021 at 12:30 p.m. IST, in compliance with all the applicable provisions of the Companies Act, 2013 and the Rules made thereunder and the Securities and Exchange Board of India (Listing Obligation and Disclosure Requirements) Regulations, 2015, read with all applicable circulars on the matter issued by the Ministry of Corporate Affairs ("MCA") and Securities and Exchange Board of India ("SEBI") to transact the business set out in the Notice calling the AGM. Members participating through the VC/OAVM facility will be reckoned for the purpose of quorum under Section 103 of the Companies Act, 2013. The Notice of the AGM and the Annual Report for the Financial Year 2020-21

will be sent to the members of the Company electronically, whose e-mail addresses are registered with the Company/Link Intime India Private Limited Registrar and Transfer Agent("RTA")/Depository Participant(s). The Annual Report will also be available on the Company's website at www.gtpl.net and on the website of the Stock Exchanges i.e. BSE Limited ("BSE") & National Stock Exchange of India Limited ("NSE") at www.bseindia.com & www.nseindia.com respectively, & on the website of KFin Technologies Private Limited("KFinTech") at http://evoting.kfintech.com. Manner of registering/updating e-mail addresses:

Members holding shares in physical mode, who have not registered updated their e-mail address with the Company, are requested to register/ update their e-mail address by clicking on https://linkintime.co.in/ EmailReg/ Email Register.html or by writing to the Company with details of folio number, e-mail address and attaching a self-attested copy of the PAN card at complianceofficer@gtpl.net.

Members holding shares in dematerialized mode, who have not registered/ updated their e-mail address with the Depository Participants are requested to register/update their e-mail addresses with the Depository Participants with whom they maintain their demat accounts.

Manner of Casting vote(s) through e-voting:

Members can cast their vote(s) on the business as set out in the Notice of the AGM though electronic voting system ("e-voting"). The manner of voting including voting remotely ("remote e-voting") by Members holding shares in dematerialized mode, physical mode and for members who have not registered their e-mail address has been provided in the notice of the AGM. Members attending the AGM who have not cast vote(s) by remote e-voting will be able to vote electronically (Insta Poll) at the AGM. Joining the AGM through VC/OAVM:

Members will be able to attend the AGM through VC/OAVM, through JioMeet, at https://jiomeet.jio.com/gtplagm. The information about login credentials to be used and the steps to be followed for attending the AGM are explained in the notice.

Book Closure Date and Date for Dividend payment:

The Register of Members & Share Transfer Books of the Company will remain closed from Friday, August 20, 2021 to Friday, August 27, 2021 (both days inclusive) for the purpose of AGM & payment of dividend, recommended by the Board of Directors for the financial year ended

Subject to approval of the Members at AGM, the dividend will be paid within 20 days of the declaration of dividend, to the Members whose names appear in the Register of Members as on August 19, 2021 and in respect of shares held in dematerialized mode, to the Members whose names are furnished by National Securities Depository Limited & Central Depository Services (India) Limited as beneficial owners on that date.

The payment of dividend shall be made through electronic mode to the members who have updated their bank account details. Dividend warrants/demand drafts will be dispatched to the registered address of the members who have not updated their bank account details. Payment of dividend will be subject to deduction of tax at source

(TDS) at applicable rates. For more details please refer to the Notes to Notice of AGM. Manner of registering mandate of receiving Dividend:

To avoid delay in receiving the dividend, Members are requested to register/

update their complete bank details: with their Depository Participant(s) with whom they maintain their demat

accounts, if shares are held in dematerialized mode by submitting the requisite documents. Details in a form prescribed by your Depository Participant may also required to be furnished. with the RTA of the Company if shares are held in physical mode at

https://linkintime.co.in/EmailReg/Email Register.html by submitting (i) scanned copy of the signed request letter which shall contain member's name, folio number, bank details (Bank account number, Bank and Branch name, folio number, IFSC, MICR details) (ii) self-attested copy of PAN card along with copy of aadhar and (iii)cancelled cheque leaf Members are requested to carefully read all the Notes set out in the Notice

of the AGM and in particular instructions for joining the AGM, manner of casting vote through remote e-voting or through Insta Poll during the AGM For GTPL Hathway Limited Hardik Sanghvi

Date: July 27, 2021 Place: Ahmedabad **Company Secretary & Compliance Officer** FCS: 7247

PUBLIC ANNOUNCEMENT FOR E-AUCTION GLOBAL RURAL NETCO LIMITED (IN LIQUIDATION) Regd Office: Global Vision, Electronic Sadan II, MIDC, T.T.C. Industrial Estate, Mahape

UNDER REGULATION 32, 32A AND 33 OF THE INSOLVENCY AND BANKRUPTCY BOARD OF INDIA (LIQUIDATION PROCESS) REGULATIONS 2016

Notice is hereby given to the public at large for inviting bids / expression of Interest from interester bidders in connection with sale of assets of Global Rural Netco Limited (in Liquidation ("Corporate Debtor") under E-Auction, offered by the Liquidator appointed by the Hon'ble NCLT Mumbai Bench vide order dated March 2, 2020, certified copy of the order received on March 4 2020. Process as per details is mentioned in the table below.

The said assets is being proposed to be sold per as per the (Liquidation Process) Regulations, 2016 on "AS IS WHERE IS" "AS IS WHAT IS" "WHATEVER THERE IS" and "WITHOUT RECOURSE BASIS" and as such, the said proposition for disposition is without any kind of warranties and indemnities. The bidding shall take place through online e-auction service provider, Linkstar Infosys Pvt. Ltd. via website https://www.eauctions.co.in on August 31, 2021 DELEVANT DADTICILI ADS

4,		PARTICULARS				
	Name of the Corporate Debtor	Global Rural Netco Limited - In Liquidation				
2.	Date of incorporation of the Corporate Debtor	May 13, 2009				
3,	Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies - Maharashtra				
4.	Corporate Identity Number of Corporate Debtor	U64200MH2009PLC192365				
5.	Address of the Registered office (if any) of the Corporate Debtor	Regd Office: Global Vision, Electronic Sadan II, MIDC, T.T.C Industrial Area, Mahape Navi – Mumbai 400 710.				
6.	Liquidation Commencement date of Corporate Debtor	March 4, 2020				
7.	Address , email & Contact no of Liquidator	Laxmikant Yeshwant Desai Registration No: IBBI/IPA-001/IP-P01669/2019-2020/12641 Email Id: lyd.gml@gmail.com Mobile No: 9920203366 Communication Add: 503 Atharva Society, M B Raut Road, Shivaji Park, Dadar West, Mumbai 400028				
8.	E-Auction Notice Publication Date and uploading of E-Auction process Information Document	28/07/2021				
9.	Submission of Confidential Undertaking by the prospective bidder	Latest by 04/08/2021 upto 5pm				
10.	Sharing of relevant information of the corporate debtor with the prospective bidders.	Till 06/08/2021 upto 5pm				
11.	Site visit/Inspection by the prospective bidders post receiving confidential undertaking.	Till 10/08/2021 upto 5pm (except Sundays & Holidays)				
12.	Last date Submission of requisite forms, affidavits, declarations, etc. by the prospective bidder and Last date for submitting EMD.	By 17/08/2021- till 5pm				
13.	Notifying eligible and ineligible Bidders if any	25/08/2021				
14.	Refund of EMD to Bidders	As mentioned in the E-Auction Process Information Document uploaded on the website of the e-Auction service provider on https://www.eauctions.co.in				
15.	Auction Platform Details	M/s. Linkstar Infosys Private Limited https://www.eauctions.co.in				
16.	2 A	As set out in the E-Auction Process Information Document uploaded on the website of the e-Auction service provider on https://www.eauctions.co.in				
17.	Assets Description	Complete Details as per Annexure				
	Assets Type Reserve Price (Rs.)	Amount (Rs.) Start End Annexure (Rs.) Time Time Attached in				

17. Asset	ts Description	Complete Details as per Annexure					
	Assets Type	Reserve Price (Rs.)	Incremental Amount (Rs.)	EMD (Rs.)	Auction Start Time	Auction End Time	As Per Annexure Attached in E-Auction Process Information Document
BLOCK 1	Fixed & Current Assets	8,300,000	800,000	800,000	1pm	2pm	5A
BLOCK 2	Fixed Assets	5,200,000	500,000	500,000	2pm	3pm	58
BLOCK 3	Current Assets (Refer Note 5 below)	3,500,000	500,000	300,000	3pm	4pm	5C
BLOCK 4	Investment in Securities	3.000,000	200,000	250,000	4pm	5pm	5D

assets of the Corporate Debtor.

Assets are proposed to be sold to highest successful qualified bidder as a business going concern u/s. 32 (f) of IBC 2016 (BLOCK 1), OR individual block of assets (BLOCK 2 & BLOCK 3).

 Assets regarding Investment in Securities at BLOCK 4 are being proposed to be sold independently. . The acquisition of assets and investments shall be on an "as is where is", "as is what is", "what ever there is "and "without any recourse" basis without any representation warranty or indemnity by the Corporate Debtor or the Liquidator. Current Assets for the purpose of this E-Auction does not include all Cash and Bank balances and

Fixed Deposits with Banks. The e-Auction will be conducted as per the provisions of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations 2016.

The prospective bidder(s) is/are required to note that the acquisition of the business assets of the Corporate Debtor, on a going concern basis or blocks of individual assets shall be at the sole discretion of the Liquidator which will be based on the credentials of the prospective bidder and shall be as per the terms and conditions laid down in the E-Auction Process Information Document, this Public Announcement, the Insolvency and Bankruptcy code, 20216 ("IBC 2016"), the relevant

The Liquidator reserves the right to amend any time without assigning any reason or assuming any liability or costs. Any such amendment in the invitation, including the aforementioned timelines, shall be notified on the website of the e-Auction service provider on http://www.eauctions.co.in . The Liquidators decision would be final and binding on all parties.

For any further information or clarification, you may please reach out to the Liquidator on email at

lyd.grnl@gmail.com or call on +91 9920203366. For Global Rural Netco Limited - In Liquidation

financialexp.epa

regulation there under

Laxmikant Yeshwant Desai (Registration No : IBBI/IPA-001/IP-P01669/2019-2020/12641) : lyd.gml@gmail.com, Mobile No : +91 9920203366 Address of the Liquidator registered with IBBI

503 Atharva Society, M B Raut Road, Shivaji Park, Dadar West, Mumbai 400028

FINANCIAL EXPRESS

Office of U.P. Cooperative Cane Unions Federation Ltd. 12 Rana Pratap Marg, Lucknow, Uttar Pradesh Email- gannasangh@yahoo.in Phone- 0522-2207871 **E-Tender Notice**

E-tender, reference no. 368/ERP Dated 27.07.2021, is invited by M.D. U.P. Cooperative Cane Unions Federation Ltd., Lucknow on behalf of The Commissioner, Cane & Sugar, U.P./ Registrar, Cooperative Cane Development Societies, U.P. from the eligible vendors for **PROVIDING BULK SMS SERVICE for one year.**

from 27.07.2021 (6.55PM onwards) to 20.08.2021 (up to 6.55 PM) which can be downloaded from website. Filled documents must be submitted/ uploaded online on the above mentioned website till 20.08.2021 (up to 6:55 PM). Technical bids will be opened on 21.07.2021 at 02:00 PM.

its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in

Sd/- (Y.S.Malik) any manner whatsoever.

TORRENT PHARMACEUTICALS LIMITED Registered Office:

torrent PHARMA Torrent House, Off Ashram Road, CIN: L24230GJ1972PLC002126 Ahmedabad - 380 009, Gujarat, India. Website: www.torrentpharma.com Ph.: +91 79 26599000

Email: investorservices@torrentpharma.com Fax: + 91 79 26582100

Extract of Consolidated Financial Results for the Quarter ended 30-Jun-2021

		[₹ in crores e	xcept per share data	
Particulars	Quarter Ended 30-Jun-2021	Year Ended 31-Mar-2021	Quarter Ended 30-Jun-2020	
raruculars	Unaudited	Audited	Unaudited	
Total Income from operations (net)	2134	8005	2056	
Net Profit / (Loss) for the period before tax and exceptional items	484	1526	402	
Net Profit / (Loss) for the period before tax and after exceptional items	484	1526	402	
Net Profit / (Loss) for the period after tax and exceptional items	330	1252	321	
Total Comprehensive Income (after tax)	294	1352	336	
Equity Share Capital	84.62	84.62	84.62	
Other Equity excluding Revaluation Reserve		5753		
Earnings per share (of ₹ 5/- each)				
Basic	19.53	73.98	18.98	
Diluted	19.53	73.98	18.98	

Summary details of stand-alone audited financial results of Torrent Pharmaceuticals Limited

[₹ in crores]

Year Ended Quarter Ended Quarter Ended Particulars 30-June-2021 31-Mar-2021 Net income from operations 1695 6451 1727 Profit before tax 412 1366 370 274 1138 Profit after tax 298 252 Total Comprehensive Income (after tax) 1248 318

2 The above is an extract of the detailed format of Financial Results for the quarter ended 30-Jun-2021 filed with Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the same, along with the notes, are available on www.nseindia.com, www.bseindia.com and on the Company's website www.torrentpharma.com.

Place : Croatia Date: 27-July-2021

GAYATRI TISSUE & PAPERS LIMITED

Corporate Identification Number: L45100MH1987PLC042141 Registered Office: 16/37, No.5, Near Prabodhan Krida Bhawan, Siddhartha Nagar, Goregaon (West). Mumbai - 400 104, Maharashtra, India

Corporate Office: B-1, TSR Towers, 6-3-1090, Rajbhavan Road, Somajiguda, Hyderabad-500 082, Telangana, India B-1, TSR Towers, 6-3-1090, Rajbhavan Road, Somajiguda, Hyderabad-500 082, Telangana, India Tel No: +91 40 2331 0330 / 4284 / 4296; Fax No: +91 40 2339 8435; Website: www.gtpltd.co.in; Email ID: csdinesh@gayatri.co.in; cs@gayatri.co.in

Recommendations of the Committee of Independent Directors ("IDC") on the Open Offer of Gayatri Tissue & Papers Limited "GTPL" or the "Target Company") made by VR Integrated Project Management Private Limited ("Acquirer") to the public shareholders of the Target Company in accordance with the provisions of Regulation 26 (7) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereto

1,	Date	Tuesday, July 27, 2021;					
2.	Name of the Target Company	Gayatri Tissue & Papers Limited;					
3.	Details of the Offer pertaining to the Target Company	Open Offer by VR Integrated Project Management Private Limited ("Acquirer") to acquire up to 3,75,300 (Three Lakh Seventy-Five Thousand Three Hundred) fully paid-up equity shares of Rs.10.00/- (Rupees Ten Only) ("Equity Shares") each representing 25.02%# of the voting share capital of the Target Company, at a price of Rs.28.00/- (Rupees Twenty-Eight Only) per Equity Share, payable in cash under the SEBI (SAST) Regulations;					
		#As per the SEBI (SAST) Regulations, the open offer under Regulation 3 and Regulation 4 shall be for at least 26% of the total shares of the target company, as of 10th working day from the closure of the tendering period. However, the public shareholding of the Target Company is 25.02% as on date, and therefore, the Offer Shares represent 25.02% of the voting capital of the Target Company;					
4.	Names of the Acquirer and PAC with the Acquirer	VR Integrated Project Management P There is no/ are no PAC(s) along with the Acqui of this Open Offer.					
5.	Name of the Manager to the Offer	Capitalsquare Advisors Private Limited					
		208, 2nd Floor, AARPEE Center, MIDC Road No 11, CTS 70, Andheri (East), Mumbai 400 093, Maharashtra, India Phone No: +91-22-6684 9999/ +91 98742 83532 Email: tanmoy.banerjee@capitalsquare.in/mb@capitalsquare.in Website: www.capitalsquare.in Contact Person: Mr. Tanmoy Banerjee SEBI Reg. No.: INM000012219					
6.	Members of the Committee of Independent Directors	Ramachandra Seshaprasad Chodavarapu Chairman					
		Murali Vittala	Member				
7.	IDC Member's relationship with the Target Company (Directors, Equity Shares owned, any other contract/ relationship)	a) None of the members of IDC hold any Equity Shares of the Target Company. b) None of the members of IDC hold any other contract or relationship nor are related with the Target Company other than acting in their capacity of directorship in the Target Company;					
8.	Trading in the Equity Shares/ other securities of the Target Company by IDC Members						
9.	IDC Member's relationship with the Acquirer (Directors, Equity Shares owned, any other contract/ relationship)	None of the members of IDC have any relationship with the Acquirer in any manner;					
10	Trading in the Equity Shares/ other securities of the Acquirer by IDC Members	Not Applicable;					
11.	Recommendation on the Offer, as to whether the offer, is or is not, fair and reasonable	Based on the review of Public Announcement, Detailed Public Statement, Draft Letter of Offer, and Letter of Offer, issued by the Manager to the Offer on behalf of the Acquirer, the members of IDC believe that Open Offer is in accordance with SEBI (SAST) Regulations, to the extent is fair and reasonable;					
12	Summary of reasons of recommendation	Based on the review of Public Announcement, Detailed Public Statement, Draft Letter of Offer, and Letter of Offer, the members of IDC have considered the following for making its recommendation:					
		a)Offer Price is justified in terms of Regulation 8 (2) of SEBI (SAST) Regulations;					
		Keeping in view of the above fact, members of IDC are of the view that, Open Offer Price of Rs.28.00/- (Rupees Twenty-Eight Only)					

14. Disclosure of Voting Pattern of the meeting in which the All the IDC members unanimously voted in favor of open offer proposal was discussed recommending the Open Offer proposal; 15. Any other matter to be highlighted To the best of our knowledge and belief, after making proper enquiry, the information contained in or accompanying this statement is, in

all material respect, true, correct, and not misleading, whether by omission of any information or otherwise, and includes all the

information required to be disclosed by the Target Company under SEBI (SAST) Regulations.

13. Details of Independent Advisors if any

Place: Mumbai

Date: Tuesday, July 27, 2021

For and on behalf of Committee of Independent Directors Gayatri Tissue & Papers Limited

Ramachandra Seshaprasad Chodavarapu (Chairman of IDC)

per Equity Share payable to the Public Shareholders of the Target

Company for this Open Offer is fair and reasonable. However, the

Public Shareholders should independently evaluate the Open

Offer and take informed decision on the matter.

LOKESH MACHINES LIMITED Regd. Office: B-29, EEIE STAGE-II, BALANAGAR, HYDERABAD- 500037

E-mail Id:cosecy@lokeshmachines.com; Website:www.lokeshmachines.com CIN:L29219TG1983PLC004319 EXTRACT OF THE UN-AUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED 30th JUNE, 2021

				(Rs.in lakhs)	
		Quarter ended		Year ended	
let Profit/(Loss) for the period (before tax ind exceptional items) let Profit/(Loss) for the period before tax after exceptional items) let Profit/(Loss) for the period after tax after exceptional items) otal comprehensive income for the period Comprehensive Profit/Loss for the period after Tax) and Other Comprehensive Income	30.06.21	31.03.21	30.06.20	31.03.21	
	(Un-Audited)	(Audited)	(Un-Audited)	(Audited)	
Total Income from Operations	3290.76	5753.71	1655.94	15153.62	
Net Profit/(Loss) for the period (before tax and exceptional items)	20.46	313.09	(193.05)	542.06	
Net Profit/(Loss) for the period before tax (after exceptional items)	20.46	313.09	(193.05)	542.06	
Net Profit/(Loss) for the period after tax (after exceptional items)	14.73	231.29	(193.05)	396.15	
Total comprehensive income for the period (Comprehensive Profit/Loss for the period (after Tax) and Other Comprehensive Income (after tax)	14.73	260.86	(193.05)	425.72	
Equity Share Capital	1789.68	1789.68	1789.68	1789.68	
Earnings Per Share :	2,00,000				
Basic : (I)	0.08	1.29	(1.08)	2.21	
Diluted:(Î)	0.08	1.29	(1.08)	2.21	

Notes: 1. The above results have been reviewed by the Audit Committee and approved by the Board of Directors at their respective meetings held on 27th July, 2021. The Statutory Auditors have carried out a Limited Review of these financial results.

- The figures for the quarter ended March 31st, 2021 are the balancing figures between audited figures in respect of the full financial year and the published unaudited year to date figures upto the third quarter of the financial year.
- The results for the guarter ended June 30th, 2021 are not comparable as such with that of the guarter ended on June 30th, 2020 as the Company's operations for the quarter ended June 30th 2020 were partially suspended
- on account of the lockdown announced by the Government of India consequent to the out-break of Covid-19 pandemic. Previous figures have been regrouped/rearranged wherever necessary.
- The results of the Company are available at www.lokeshmachines.com, BSE & NSE.

For and behalf of Board of Directors Sd/-M. Lokeswara Rao

Managing Director



Place: Hyderabad

Date: 27-07-2021

SEL Manufacturing Company Limited

Regd. Office: 274, Dhandari Khurd, G.T. Road, Ludhiana 141014 (Punjab) Tel.: +91-161-7111117 Fax: +91-161-7111118 Website: www.selindia.in [CIN: L51909PB2000PLC023679] Extracts of Consolidated Unaudited Financial Results for the Quarter Ended June 30, 2021

(Rs. in Lakhs) Consolidated

raruculars	Quarter ended 30.06.2021 Un-audited	Quarter ended 31.03.2021 Audited	Quarter ended 30.06.2020 Un-audited	Financial Year ended 31.03.2021 Audited
Total Income from operations	8,055.05	3,187.60	1,333.14	19,271.12
 Net Profit(+)/ (Loss)(-) for the period (before Tax, Exceptional and/or Extraordinary items) 	(4,172.54)	(8,844.26)	(4,457.98)	(24,843.67)
 Net Profit(+)/ (Loss)(-) for the period before Tax (after Exceptional and/or Extraordinary items) 	(4,154.04)	262,204.36	(4,708.97)	250,709.60
 Net Profit(+) /(Loss)(-) for the period after tax (after Exceptional and/or Extraordinary items) 	(4,154.04)	262,204.36	(4,708.97)	250,709.60
 Total Comprehensive Income(+)/(Loss)(-) for the period [Comprising Profit/ (Loss) for the period (after tax) after Minority Interest and Other Comprehensive Income (after tax)] 	(4,894.20)	272,306.36	(5,609.30)	259,488.49
6. Equity Share Capital	3,313.47	3,313.47	33,134.70	3,313.47
7. Other Equity (Reserves)	9			38,319.59
Earning per Share (EPS) (of Rs.10/-each) (in Rs.) (not annualised) a) Basic b) Diluted	(12.54) (12.54)	82.81 82.81	(1.42) (1.42)	79.18 79.18

www.bseindia.com, www.nseindia.com and is also available on the website of the Company viz. www.selindia.in 2. Key Standalone financial information is given below: (Rs. in Lakhs) **Particulars** Quarter **Financial** Quarter Quarter ended ended ended year ended 30.06.2021 31.03.2021 30.06.2020 31.03.2021 Un-audited Audited Un-audited Audited Total Income from operations 8,055.05 7,336.13 966.84 19,271.11 (4,153.90)519,995.77 Profit(+)/(Loss)(-) before Tax (3,629.31)510,393,75

under Regulation 33 of the SEBI (Listing Obligation and Disclosure Requirements) Regulations, 2015. The full format

of the Quarterly Financial Results for the quarter ended 30.06.2021 is available on the Stock Exchange websites i.e.

Profit(+)/(Loss)(-) after Tax (4,153.90) 519,995.77 3. The above results are taken on record at the meeting of the Board of Directors on 27.07.2021

Quantum of

For and on behalf of SEL Manufacturing Company Limited Naveen Arora Date: 27-07-2021 Whole Time Director Place : Ludhiana





(3,629.31)

510,393.75

Haq, ek behtar zindagi ka.

Notice For Declaration Of Income Distribution Cum Capital Withdrawal

UTI Regular Savings Fund

Name of the Plan	IDCW (Gross Distributable Amt.)* % ₹ per unit		Record Date	Face Value (per unit)	NAV as on 26-07-21 (per unit) ₹	
			9			
UTI Regular Savings Fund - Regular Plan - Monthly Income Distribution cum capital withdrawal option (IDCW)	T Regular vings Fund - gular Plan - conthly Income stribution cum pital withdrawal		Monday	₹10.00	15,4643	
UTI Regular Savings Fund - Direct Plan - Monthly Income Distribution cum capital withdrawal option (IDCW)	0.80	0.0800	August 02, 2021	V10.00	16.6380	

*Distribution of above dividend is subject to the availability of distributable surplus as on record date. Income distribution cum capital withdrawal payment to the investor will be lower to the extent of statutory levy (if applicable).

Pursuant to payment of dividend, the NAV of the income distribution cum capital withdrawal options of the scheme would fall to the extent of payout and statutory levy (if applicable).

Such of the unitholders under the income distribution cum capital withdrawal options whose

names appear in the register of unitholders as at the close of business hours on the record date fixed for each income distribution cum capital withdrawal shall be entitled to receive the income distribution cum capital withdrawal so distributed. The reinvestment, if any, shall be treated as constructive payment of dividend to the unitholders as also constructive receipt of payment of the amount by the unitholders. No load will be charged on units allotted on reinvestment of dividend.

Toll Free No.: 1800 266 1230 July 27, 2021

Website: www.utimf.com

The time to invest now is through - UTI SIP

REGISTERED OFFICE: UTI Tower, 'Gn' Block, Bandra Kurla Complex, Bandra (E), Mumbai - 400051

Phone: 022 – 66786666. UTI Asset Management Company Ltd. (Investment Manager for UTI Mutual Fund) E-mail: invest@uti.co.in, (CIN-U65991MH2002PLC137867). For more information, please contact the nearest UTI Financial Centre or your AMFI/ NISM certified Mutual fund distributor, for a copy of Statement of Additional Information, Scheme Information Document and Key

Information Memorandum cum Application Form. UTI-SIP is only an investment approach applied to various equity, debt and balanced schemes of UTI Mutual ¹ Fund (UTI MF) and is not the name of a scheme / plan of UTI MF

Mutual Fund investments are subject to market risks, read all scheme related documents carefully.

Bid document/ tender detail is available on https://etender.up.nic.in

पत्रांक: 370/erp दिनांक: 27.07.2021

Managing Director

acceptance of advertising copy, it is not possible to verify

'IMPORTANT'

Whilst care is taken prior to